

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
IA No. 239/JPR/2022
CP No. (IB)- 88/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Naman Goyal & Ors.

.... Financial Creditor/Applicant

Versus

Ninaniya Estates Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Vijay Choudhary, Adv.

For the Respondent : Sonal Anand, Adv.

ORDER

Heard Mr. Vijay Choudhary, Adv. appearing on behalf of the Petitioner/
Financial Creditor and Mr. Sonal Anand, Adv. appearing on behalf of the
Respondent/ Corporate Debtor.

IA No. 239/JPR/2022:

This IA has been filed by the Applicant (Respondent/ Corporate Debtor in
main petition) for dismissal of the Petition. Learned Counsel for the Applicant
submits that affidavit has been filed and copy of same has also been served to the
learned counsel for the Respondent.

On the previous date of hearing, learned counsel for the Respondent sought
time to file counter affidavit. Learned counsel for the Respondent submits that
counter affidavit has been filed through e-filing. However, physical copy of the

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same is not before us. Learned counsel for the Respondent is directed to file physical of the same. List the matter on 19.10.2023.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

September 13, 2023